

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**COURT-VI**

**Item No. 211  
IB-1812/ND/2019**

**IN THE MATTER OF:  
Mr. Anupam Enterprises**

**...PETITIONER**

**Vs.**

**M/s. Aarcity Infrastructure Pvt. Ltd.**

**...RESPONDENT**

**Section**

**Under Section 9 of IBC**

**Order delivered on 29.01.2021  
(Virtual Hearing)**

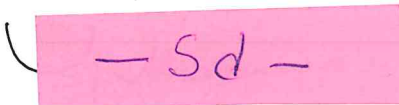
**Coram:**

**SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)  
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner/Operational-creditor :Mr. Sohaib Alam, Advocate.  
For the Respondent/ Corporate-debtor :**

**ORDER**

Learned counsel for the operational creditor is present and submitted that his client has received 2% of the amount due from the corporate debtor and the corporate debtor has expressed his intention to settle the matter. No one has represented the corporate debtor at the time of virtual hearing. At the request of the learned counsel for the operational creditor, the matter is listed after three week's time. Post the matter to **08.03.2021**.



**(V.K. Subburaj)  
Member (T)**



**(P.S.N. Prasad)  
Member (J)**